Sub:- Heads of Cases for Cause List for Division Bench

In supersession of order dated 23.07.2014 with regards to heads in order of priority for Cause list for **<u>DIVISION BENCH</u>** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under:-

CIVIL		CRIMINAL		WRIT	Γ		10	ELECTION MATTERS		PIL		WRIT APPEAL
(Appeal/Revision/Misc.App.)	(A	Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL	E					WKII AFFEAL
1 SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT
EXPEDITED/DIRECTION		EXPEDITED/DIRECTION		EXPEDITED/DIRECTION CASES		EXPEDITED/DIRECTION		EXPEDITED/DIRECTION		EXPEDITED CASES		EXPEDITED/DIRECTION
CASES		CASES				CASES		CASES				CASES
2 LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	CHRONOLOGICALLY	2	HIGH COURT EXPEDITED		
								i REPRESENTATION	*	CASES		
								OF PEOPLES ACT		i) SPECIAL		
								ii. MUNICIPAL LAWS		HUMANITARIAN REASON		
								iii. CO-OPERATIVE		ii) SHORT QUESTION,		
								LAWS		ARGUMENTS NOT		
										EXCEEDING 30 MINUTES.		
										iii) OTHER THAN ABOVE,		
										HIGH COURT EXPEDITED		
3 HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED			3	ENVIRONMENT/	2	HIGH COURT EXPEDITED
* CASES	*	CASES	*	i) SPECIAL HUMANITARIAN	*	CASES				POLLUTION	*	CASES
i) SPECIAL		i) SPECIAL		REASON		i) SPECIAL						i) SPECIAL HUMANITARIAN
HUMANITARIAN REASON		HUMANITARIAN REASON		ii) SHORT QUESTION,		HUMANITARIAN REASON						REASON
ii) SHORT QUESTION,		ii) SHORT QUESTION,		ARGUMENTS NOT EXCEEDING 30		ii) SHORT QUESTION,						ii) SHORT QUESTION,
ARGUMENTS NOT		ARGUMENTS NOT		MINUTES.		ARGUMENTS NOT						ARGUMENTS NOT
EXCEEDING 30 MINUTES.		EXCEEDING 30 MINUTES.		iii) OTHER THAN ABOVE, HIGH		EXCEEDING 30 MINUTES.						EXCEEDING 30 MINUTES.
iii) OTHER THAN ABOVE,		iii) OTHER THAN ABOVE,		COURT EXPEDITED		iii) OTHER THAN ABOVE,						iii) OTHER THAN ABOVE,
HIGH COURT EXPEDITED		HIGH COURT EXPEDITED				HIGH COURT EXPEDITED			$\mathbb{L}^{ }$			HIGH COURT EXPEDITED

	CIVIL	CRIMINAL (Appeal/Revision/Misc.App.)			WRIT	[TO I	ECTION MATTERS	PIL		WRIT APPEAL
(A]	ppeal/Revision/Misc.App.)				CIVIL	CRIMINAL	EL	ECTION MATTERS	PIL		WRII APPEAL
4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN MORE	4 CASES OF SENIOR CITIZEN			4 MINES AND MINERALS	3	CASES OF SENIOR CITIZEN
	MORE THAN 75 YEARS OLD		MORE THAN 75 YEARS OLD		THAN 75 YEARS OLD	MORE THAN 75 YEARS OLD					MORE THAN 75 YEARS OLD
5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZENS	5 CASES OF SENIOR			5 PUBLIC PROJECT	4	CASES OF SENIOR CITIZENS
						CITIZENS					
6	CASES OF DIFFERENTLY	6	CASES OF DIFFERENTLY	6	CASES OF DIFFERENTLY ABLED	6 CASES OF DIFFERENTLY			6 ENCROACHMENT ON	5	CASES OF DIFFERENTLY
	ABLED PERSONS		ABLED PERSONS		PERSONS	ABLED PERSONS			PUBLIC PROPERTY		ABLED PERSONS
7	CASES MORE THAN TEN	7	CASES MORE THAN TEN	7	CASES MORE THAN TEN YEAR	7 CASES MORE THAN TEN			7 OTHER THAN ABOVE	6	CASES MORE THAN TEN
	YEAR OLD		YEAR OLD		OLD	YEAR OLD					YEAR OLD
8	COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS	8 COVERED MATTERS			8 OTHER THAN ABOVE	7	COVERED MATTERS
9	INTERLOCUTORY	9	INTERLOCUTORY	9	INTERLOCUTORY ORDERS/HELD	9 INTERLOCUTORY				8	INTERLOCUTORY
\$	ORDERS/HELD UP CASES	4	ORDERS/HELD UP CASES	\$	UP CASES	\$ ORDERS/HELD UP CASES				4	ORDERS/HELD UP CASES
Ψ	i) RESULTING IN HOLDING	Ψ	i) RESULTING IN HOLDING	Ψ	i) RESULTING IN HOLDING UP OF	i) RESULTING IN HOLDING	j			Ψ	i) RESULTING IN HOLDING
	UP OF CASES BEFORE		UP OF CASES BEFORE		CASES BEFORE SUBORDINATE	UP OF CASES BEFORE	E .				UP OF CASES BEFORE
	SUBORDINATE COURTS		SUBORDINATE COURTS		COURTS FOR MORE THAN FIVE						SUBORDINATE COURTS FOR
	FOR MORE THAN FIVE		FOR MORE THAN FIVE		YEARS FROM THE DATE OF	FOR MORE THAN FIVE	E				MORE THAN FIVE YEARS
	YEARS FROM THE DATE OF		YEARS FROM THE DATE OF		INSTITUTION THEREOF.	YEARS FROM THE DATE	E				FROM THE DATE OF
	INSTITUTION THEREOF.		INSTITUTION THEREOF.		ii) RESULTING IN HOLDING UP	OF INSTITUTION THEREOF.					INSTITUTION THEREOF.
	ii) RESULTING IN HOLDING		ii) RESULTING IN HOLDING		OF CASES BEFORE	ii) RESULTING IN HOLDING					ii) RESULTING IN HOLDING
	UP OF CASES BEFORE		UP OF CASES BEFORE		SUBORDINATE COURTS FOR	UP OF CASES BEFORE					UP OF CASES BEFORE
	SUBORDINATE COURTS		SUBORDINATE COURTS		LESS THAN FIVE YEARS FROM	SUBORDINATE COURTS					SUBORDINATE COURTS FOR
	FOR LESS THAN FIVE		FOR LESS THAN FIVE		THE DATE OF INSTITUTION	FOR LESS THAN FIVE					LESS THAN FIVE YEARS
	YEARS FROM THE DATE OF		YEARS FROM THE DATE OF		THEREOF.	YEARS FROM THE DATE					FROM THE DATE OF
	INSTITUTION THEREOF.		INSTITUTION THEREOF.		iii) OTHER.	OF INSTITUTION THEREOF.					INSTITUTION THEREOF.
	iii) OTHER.		iii) OTHER.			iii) OTHER.					iii) OTHER.

CIVIL		CRIMINAL		WRI	T				DII	MADIA ADDEVI		
(A _I	ppeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL		LECTION MATTERS	PIL		WRIT APPEAL	
10	MATRIMONIAL	10		MATRIMONIAL	10	CASES INVOLVING				9	MATRIMONIAL	
	i. DISSOLUTION ii. RESTITUTION		i MAINTENANCE CASES ii CHILD CUSTODAY	i MAINTENANCE CASES ii CHILD CUSTODAY		MAINTENANCE CLAIMS					i MAINTENANCE CASES ii CHILD CUSTODAY	
	iii. SEPERATION iv. MAINTENANCE v. CHILD CUSTODY		iii. OTHERS	iii. OTHERS							iii. OTHERS	
11	vi. OTHER THAN ABOVE MORE THAN TEN CASES	11	MORE THAN TEN CASES 11	MORE THAN TEN CASES	11	MORE THAN TEN CASES				10	MORE THAN TEN CASES	
	GROUP/BUNCH MATTERS		GROUP/BUNCH MATTERS	GROUP/BUNCH MATTERS		GROUP/BUNCH MATTERS					GROUP/BUNCH MATTERS	
12		(A)	FIR/INVESTIGATION: i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGESHEET i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE	CASES OF STREET VENDORS	(A)	OUASHING: FIR/INVESTIGATION: i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGESHEET i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE COMPLAINT				111	CASES OF STREET VENDORS	

CIVIL	CRIMINAL			WRI	Γ	ELECTION MATTERS		PIL	WIDTE ADDE AT
(Appeal/Revision/Misc.App.)	(A	(Appeal/Revision/Misc.App.)		CIVIL	CRIMINAL	E	LECTION MATTERS	PIL	WRIT APPEAL
		i. OFFENCES INVOLVING			i. OFFENCES INVOLVING				
		PEOPLE'S REPRESENTATIVES			PEOPLE'S				
		ii. OFFENCES INVOLVING			REPRESENTATIVES				
		PUBLIC SERVANTS			ii. OFFENCES INVOLVING				
		iii. OTHER THAN ABOVE			PUBLIC SERVANTS				
		CHARGES:			iii. OTHER THAN ABOVE				
	(D)	i. OFFENCES INVOLVING			(D) CHARGES:				
		PEOPLE'S REPRESENTATIVES			i. OFFENCES INVOLVING				
		ii. OFFENCES INVOLVING			PEOPLE'S				
		PUBLIC SERVANTS			REPRESENTATIVES				
		iii. OTHER THAN ABOVE			ii. OFFENCES INVOLVING				
					PUBLIC SERVANTS				
					iii. OTHER THAN ABOVE				
13 M.P. ACCOMODATION	13	APPEALS AGAINST	13	ELECTION:	13 HABEAS CORPUS				12 ELECTION:
CONTROL ACT		CONVICTION		i. REPRESENTATION OF					i. REPRESENTATION OF
i. BONAFIDE		i. DEATH SENTENCE		PEOPLE ACT					PEOPLE ACT
REQUIREMENT		ii. LIFE IMPRISONMENT		ii. MUNICIPAL LAWS					ii. MUNICIPAL LAWS
ii. SUBLETTING		(I) PEOPLE'S		iii. CO-OPERATIVE LAWS					iii. CO-OPERATIVE LAWS
iii. NON PAYMENT OF		REPRESENTATIVES							
RENT/ARREARS		A. IN JAIL							
iv. DISCLAIMER OF		B. ON BAIL							
TITLE/NUISANCE		(II) PUBLIC SERVANTS							
v. CARRYING OUT REPAIRS		A. IN JAIL							
vi. RECONSTRUCTIOIN		B. ON BAIL							
vii. NON USE FOR 6		(III) OTHERS							
MONTHS		A. IN JAIL							
viii. CAUSING		B. ON BAIL							

	CIVIL CRIMINAL		WRI	Т		ELECTION MATTERS PIL			MADITE ADDIE A I
(A _l	ppeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)	CIVIL		CRIMINAL	ELECTION MATTERS	PIL		WRIT APPEAL
	SUBSTANTIAL	iii. SENTENCE PERIOD							
	DAMAGE	(I) PEOPLE'S							
	ix. ENCROACHMENT BY	REPRESENTATIVES							
	TENANT	A. IN JAIL							
	x. OTHER THAN ABOVE	B. ON BAIL							
		(II) PUBLIC SERVANTS							
		A. IN JAIL							
		B. ON BAIL							
		(III) OTHERS							
		A. IN JAIL							
		B. ON BAIL							
14	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14 CASES AGAINST ACQUITTAL: i. AGAINST PEOPLE'S REPRESENTATIVES ii. AGAINST PUBLIC SERVANTS iii. OTHERS	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14	DETENTION			13	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS
15	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15 WOMEN IN JAIL HAVING CHILDERN WITH THEM	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15	EXTERNMENT			14	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS
16	EDUCATION: i. PROFESSIONAL ii. OTHERS	16 OFFENCES RELATING TO WOMEN 16	EDUCATION: i. PROFESSIONAL ii. OTHER	16	COMPENSATION			15	EDUCATION: i. PROFESSIONAL ii. OTHER

CIVIL	CRIMINAL	WRIT	[ELECTION MATTERS	PIL	MADIE ADDEAL
(Appeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)	CIVIL	CRIMINAL	ELECTION MATTERS	PIL	WRIT APPEAL
17 SERVICE MATTERS	17 OFFENCES RELATING TO CHILDERN	17 SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. RELATING TO JUDICIAL OFFICER viii. WHEN ONE PARTY IS COURT ix. PUNISHMENT/ DISCIPLINARY ACTION x. COMPULSORY RETIREMENT xi. TRANSFER xii. DEPUTATION / REPATRIATION/ABSORPTION xiii. OTHERS	17 OTHER THAN ABOVE			i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. PUNISHMENT/ DISCIPLINARY ACTION viii. COMPULSORY RETIREMENT ix. TRANSFER x. DEPUTATION / REPATRIATION / ABSORPTION xi. OTHERS NOTE:-OTHER THAN RELATING TO JUDICIAL OFFICER & WHEN ONE PARTY IS COURT
18 ARBITRATION APPEAL	18 SC & ST (PREVENTION OF ATROCITIES) ACT	18 ARBITRATION				17 ARBITRATION
19 TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	19 OTHER THAN ABOVE	19 TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES				18 TAXATION: i. MUNICIPAL TAXES ii. OTHERS
20 COMPANY APPEAL		20 VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES A. CENTRAL RULES				19 VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES A. CENTRAL RULES

	CIVIL	CRIMINAL	WRIT	1	ELECTION MATTERS	DII	MADITE ADDE AT	
(A	ppeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)	CIVIL	CRIMINAL	ELECTION MATTERS	PIL	WRIT APPEAL	
			B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE				B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE	
21	I. COMPENSATION REFUSED. II. ENHANCEMENT OF COMPENSATION. III. OTHERS.		21 INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS				interpretation of i. constitutional provisions ii. Policy matters	
22	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS		22 BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS			21	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS	
23	F.A. U/S 54 LAND ACQUISITION ACT		23 OTHER THAN ABOVE			22	OTHER THAN ABOVE	
24	OTHER THAN ABOVE							

This order shall come into force with immediate effect.

Sd/-HON'BLE THE CHIEF JUSTICE 26.03.2015

Sd/-(MANOHAR MAMTANI) PRINCIPAL REGISTRAR (JUDICIAL) 26.03.2015

Amended vide order dated 29/07/2015.

\$ Amended vide order dated 07/08/2015.

^{*} Amended vide order dated 07/07/2015. Note: Sub-Category (i) & (ii) shall be assigned if the Court order specifically directs in the given case. Being Special Category in priority Category, High Court Expedited Cases, it cannot be updated by Principal Registrar (Judicial) on his own on the basis of General Court order to expedite the hearing of the Case.